

MR. DEPUTY SPEAKER: The House now shall take up matters under Rule 377 Prithviraj D. Chavan.

MATTER UNDER THE RULE 377

- (I) **Need to Introduction a New Express Train Between Bombay and Kolhapur, Western Maharashtra.**

13.32 hrs.

[English]

SHRI PRITHVIRAJ DCHAVAN (Karad): Presently trains which run between Bombay and Kolhapur are not able to handle the passenger traffic from the economically advanced sugar belt of western Maharashtra, consisting the districts of Kolhapur, Satara, Sangli, Pune and Ratnagiri. Also the present timings are highly unsuited as they are linked with the north-bound trains from Karnataka region. This section earns very high revenue for the South-Central Railway. The people of the area including businessmen, students and also the elected representatives of the area have been demanding introduction of a new super fast train exclusively for this area unconnected with Karnataka trains. The new train should have convenient timings so as to reach Bombay V.T. before 7.00 A.M. so that people having work in State Secretariat can return home the same day. I request the Railway Minister to start this train urgently which may be called "Krishna Express."

- (II) **Need for early Commissioning of Rani Gunta Power Project, Andhra Pradesh.**

SHRIM.G. REDDY (Chittoor): The daily power requirement of Andhra Pradesh is around 62 million unit per day. But the generating capacity as on date is only 48 million units. There is a shortfall of 14 million units per day. To bridge this power shortage gap State Government has proposed setting up quite a few thermal, gas-based hydel and diesel based generating stations.

With specific reference to Rani Gunta Project in Andhra Pradesh with an estimate outlay of four hundred crores, I urge upon the Central Government to clear this project, since Rayalseema areas is one of the most backward economically, industrially and agriculturally. Chittoor District which is at the tail end of the transmission, faces problems of low voltage and frequent power failures resulting in short circuits in motor coils and transformers, leading to unbearable repeated losses to the farming community and also to Andhra Pradesh State Electricity Boards.

Chittoor District tops the State in respect of the number of irrigation pump-sets. Unless the above mentioned diesel based power station is commissioned, the untold miseries of the electricity consumers of Chittoor District cannot be mitigated.

- (III) **Need to provide Central Assistance to Government of Uttar Pradesh for Replacement of Transmission Lines in Sitapur District, Uttar Pradesh**

[Translation]

SHRI JANARDAN MISHRA (Sitapur): Mr. Deputy Speaker, Sir, I want to draw the attention of the House to an urgent matter of public importance under rule 377.

Though publicity is being given that the work of rural electrification in the country is a tremendous success, yet the factual position is that, if a tubewell in a village is electrified, it is presumed that the entire village has been electrified. Thus the people of the village are not at all benefited. Similarly, according to the official statistics in Sitapur district of Eastern Uttar Pradesh 49.4 per cent, electrification has been done, but actually only 22.2 per cent rural electrification has been done there. The main hindrance in the electrification of this district is 66,000 K.V. transmission lines. Electricity is supplied to the entire State through the 33,000 K.V. lines, but her it is being supplied through this